# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 101/TT/2012

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri M. Deena Dayalan, Member Shri A.K. Singhal, Member

Date of Hearing: 21.11.2013 Date of Order : 28.02.2014

#### In the matter of

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 of Asset-I: 400 kV D/C (Quad) LILO of Barh-Balia Line at Patna along with associated bays at Patna S/S (Anticipated DOCO: 1.7.2012; Asset-II: 765/415 kV, 3x500 MVA ICT-I Ranchi along with associated bays at 765 kV Ranchi S/S (Anticipated DOCO: 1.9.2012); Asset-III: Combined Assets of 400 kV D/C (Quad) Ranchi (New) – Ranchi (Old) – I T/L and associated 400 kV Line bays at Ranchi (New) S/S & Ranchi(old) S/S; and 400 kV D/C (Quad) Ranchi (New)-Ranchi(Old) - II T/L and associated 400 kV line bays at Ranchi(New) S/S & Ranchi (Old) S/S; and 765/415 kV, 3x500 MVA ICT II at Ranchi along with associated bays at 765 kV Ranchi S/S (Anticipated DOCO: 1.9.2012); Asset-IV: 765/415 kV, 3x500 MVA ICT at Sasaram along with associated bays (anticipated DOCO: 1.9.2012) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period

## And in the matter of:

Power Grid Corporation of India Limited Soudamini, Plot No 2, Sector 29 Gurgaon - 122001

Petitioner

Vs

- Rajasthan Rajya Vidyut Prasaran Nigam Limited, Vidyut Bhawan, Vidyut Marg, Jaipur-302005
- Ajmer Vidyut Vitran Nigam Ltd.
  400 KV GSS Building (Ground Floor), Ajmer Road, Heerapura, Jaipur

- Jaipur Vidyut Vitran Nigam Ltd., 400 KV GSS Building (Ground Floor), Ajmer Road, Heerapura, Jaipur
- Jodhpur Vidyut Vitran Nigam Ltd.,
  400 KV GSS Building (Ground Floor), Ajmer Road, Heerapura,
  Jaipur
- 5. Himachal Pradesh State Electricity Board, Vidyut Bhawan, Kumar House Complex Building-II, Shimla-171004
- 6. Punjab State Electricity Board, The Mall, Patiala-147001
- 7. Haryana Power Purchase Centre, Shakti Bhawan, Sector-6, Panchkula (Haryana) 134109
- Power Development Department, Govt. of Jammu & Kashmir, Mini Secretariat, Jammu
- 9. Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14, Ashok Marg, Lucknow-226001
- 10. Delhi Transco Limited, Shakti Sadan, Kotla Road, New Delhi-110002
- 11. BSES Yamuna Power Limited, BSES Bhawan, Nehru Place, New Delhi
- 12. BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi
- North Delhi Power Limited, Power Trading & Load Dispatch Group, CENNET Building, Adjacent to 66/11 kV Pitampura-3 GRID Building, Near PP Jewelers, Pitampura, New Delhi-110034
- 14. Chandigarh Administration, Sector-9, Chandigarh

- 15. Uttarakhand Power Corporation Limited, Urja Bhawan, Kasnwali Road, Dehradun
- 16. North Central Railway, Allahabad
- 17. New Delhi Municipal Council, Palika Kendra, Sansad Marg, New Delhi-110001
- Respondents
- For Petitioner : Shri S.S. Raju, PGCIL Shri B.K. Sahoo, PGCIL Ms. Sangeeta Edwards, PGCIL Shri A.M. Pavgi, PGCIL
- For Respondents : Shri R.B. Sharma, Advocate, BRPL Ms. Megha Bajpeyi, BRPL Shri Padamjit Singh, PSPCL Shri G. Das, NDMC

## <u>ORDER</u>

The petition has been filed by Power Grid Corporation of India Ltd. for approval of transmission tariff in respect of the following transmission assets sanctioned under the Common Scheme for 765 kV Pooling Stations and Network for Northern Region, Import by Northern Region from Eastern Region and from North Eastern Region/Southern Region/Western Region via Eastern Region from the anticipated dates of commercial operation of the respective assets to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter the 2009 Tariff Regulations):

- (a) 400 kV D/C (Quad) LILO of Barh-Balia transmission line at Patna along with associated bays at Patna sub-station (Asset-I);
- (b) 765/415 kV, 3 x 500 MVA ICT-I Ranchi along with associated bays at 765 kV Ranchi sub-station (Asset-II);

- (c) Combined assets of 400 kV D/C (Quad) Ranchi (New) Ranchi (Old) I transmission line and associated 400 kV Line bays at Ranchi (New) substation and Ranchi(old) sub-station and 400 kV D/C (Quad) Ranchi (New)-Ranchi(Old) II transmission line and associated 400 kV line bays 400 kV line bays at Ranchi(New) sub-station and Ranchi (Old) sub-station and 765/415 kV, 3 x 500 MVA ICT II at Ranchi along with associated bays at 765 kV Ranchi sub-station (Asset-III); and
- (d) 765/415 kV, 3 x 500 MVA ICT at Sasaram along with associated bays (Asset-IV).

2. The anticipated date of commercial operation was 1.7.2012 for Asset-I and 1.9.2012 for Asset-II, Asset-III and Asset-IV. The petitioner subsequently filed affidavits stating that Asset-I and Asset-IV were commissioned respectively on 1.12.2012 and 1.3.2013 and filed revised calculations of tariff in respect of both the transmission assets from the actual dates of commercial operation to 31.3.2014. The petitioner submitted during hearing on 21.11.2013 that the other two transmission assets, namely Asset-II and Asset-III were under construction with revised anticipated dates of commercial as 1.1.2014. Therefore, transmission charges are being approved for Asset-I and Asset-IV only, with liberty to the petitioner to file a separate petition for Asset-II and Asset-III.

3. The investment approval for the Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and Import by WR from ER and from NER/SR/WR/ via ER in Eastern Region was accorded by the Board of Directors of the petitioner company vide letter dated 29.8.2008 at an estimated cost of ₹707533 lakh, including Interest

During Construction (IDC) of ₹71360 lakh (based on 1<sup>st</sup> Quarter, 2008 price level).

4. The transmission charges claimed by the petitioner based on the actual date of commercial operation are as under:-

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	Asse	et - I	Asset	- IV
Particulars	2012-13	2013-14	2012-13	2013-14
Depreciation	83.22	273.66	53.44	716.89
Interest on Loan	102.68	320.94	65.34	841.30
Return on Equity	82.37	270.68	53.08	712.05
Interest on Working Capital	10.91	34.95	4.64	60.93
O & M Expenses	85.79	272.08	12.38	157.10
Total	364.97	1172.31	188.88	2488.27

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

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	Ass	Asset-I		et-IV
Particulars	2012-13	2013-14	2012-13	2013-14
Maintenance Spares	38.61	40.81	22.28	23.56
O & M Expenses	21.45	22.67	12.38	13.09
Receivables	182.49	195.39	377.76	414.71
Total	242.55	258.87	412.42	451.36
Rate of Interest	13.50%	13.50%	13.50%	13.50%
Interest	10.91	34.95	4.64	60.93

6. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under Section 64 of the Electricity Act. The reply to the petition has been filed by BSES Rajdhani Power Ltd. (BRPL), Respondent No. 12, vide affidavit dated 20.11.2013. The petitioner has filed rejoinder to the reply of BRPL, vide affidavit dated 23.12.2013.

(₹ in lakh)

7. We have heard the representatives of the parties present at the hearing and

have perused the material available on record. We proceed to dispose of the petition.

While doing so, the submissions of the respondents shall be duly taken note of.

## Capital cost

8. Regulation 7 of the 2009 Tariff Regulations so far as relevant provides as under:-

#### "(1) Capital cost for a project shall include:-

- (a) The expenditure incurred or projected to be incurred, including interest during construction and financing charges, any gain or loss on account of foreign exchange risk variation during construction on the loan (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii)being equal to the actual amount of loan in the event of the actual equity less than 30% of the fund deployed, up to the date of commercial operation of the project, as admitted by the Commission, after prudence check.
- (b) capitalised initial spares subject to the ceiling rates specified in regulation 8; and
- (c) additional capital expenditure determined under regulation 9:

Provided that the assets forming part of the project, but not in use shall be taken out of the capital cost.

(2) The capital cost admitted by the Commission after prudence check shall form the basis for determination of tariff:

Provided that in case of the thermal generating station and the transmission system, prudence check of capital cost may be carried out based on the benchmark norms to be specified by the Commission from time to time:

Provided further that in cases where benchmark norms have not been specified, prudence check may include scrutiny of the reasonableness of the capital expenditure, financing plan, interest during construction, use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission for determination of tariff."

9. The details of the apportioned approved capital cost, capital cost as on the dates

of commercial operation and estimated additional capital expenditure projected to be

incurred for the transmission assets as submitted by the are given overleaf:-

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Particulars	Apportioned approved	Actual cost on DOCO	Projected capital expen		Estimated completion
	cost		2011-12	2012-13	cost
Asset-I	5771.48	4483.91	456.68	441.59	5382.18
Asset-II	14056.58	12054.29	183.24	2680.02	14917.55

#### Time over-run

10. As per investment approval dated 29.8.2008, the assets were scheduled to be commissioned progressively within 48 months from the date of investment approval, i.e. by 1.9.2012. Asset-I and Asset-IV were commissioned on 1.12.2012 and 1.3.2013 respectively. Accordingly, there is a delay of 3 months in case of Asset-I and 6 months in case of Asset-IV. The petitioner has explained the reasons for delay in the commissioning of Asset-I and asset-IV, in its affidavit dated 19.11.2013.

11. The petitioner has submitted that the commissioning of Asset-I got delayed by one month (September - October 2012) on account of heavy rains, and two months on account of non-availability of shut-down at tapping point and dead end tower of 400 kV Patna- Barh & Patna- Balia transmission lines and yet another 2 months on account of change of route alignment. The petitioner has submitted that the total delay of five months has been reduced to 3 months because of the petitioner's efforts to expedite completion of the critical activities.

12. Regarding the delay in the commissioning of Asset-IV, the petitioner has submitted that transportation of ICTs got delayed by six weeks due to non-availability of shut-down at Railway crossing near sub-station for passing lorry carrying ICT to Sasaram sub-station site as it is a very busy rail route and clearance for passing of an ICT takes two to three weeks. The petitioner has further submitted that there was a

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delay of 8 weeks because of heavy rains on account of which foundation could not be constructed. The petitioner has attributed delay of another eight weeks to heavy fog conditions during winter season between December, 2011 and January, 2012 (four weeks) and December, 2012 to January, 2013 (four weeks) at site which badly affected 800 kV HV Bushing Tan Delta values/ IR Values/ Megger values. Further, the civil work for ICT could not be undertaken from June, 2011 till mid-September, 2011 due to premonsoon rains which caused water logging in sub-station premises. The commissioning further got delayed by approximately four weeks (14.9.2011 to 11.10.2011) for obtaining permission from forest department for tree-cutting at the sub-station premises. All the huge consignments like reactor and transformers have to cross a very busy Railway crossing to reach Sasaram sub-station. The crossing lies on the busiest Delhi- Howrah Railway track, and a complete shut-down of route for few hours is needed for consignment to cross towards sub-station. Permission for shut-down for track took fifteen to thirty days for each reactor. The petitioner has submitted that all the above factors caused thirty week's delay which has been reduced to twenty four weeks (six months) by rigorous follow-up by the petitioner.

13. BRPL in its reply has submitted that though element-wise completion report has been given in Form 5C, element- wise schedule of completion has not been given. In the circumstances it is difficult to assess time over-run. Accordingly, BRPL has prayed that IDC/IEDC for the period of delay may not be allowed. BRPL has further submitted that the petitioner should file the tariff petition after the commissioning of all the transmission assets. Though the petitioner has filed asset-wise schedule of completion as per the Letter of Award, the objection by BRPL has become irrelevant, since approval of transmission charges for assets already commissioned (i.e. Asset-I and Asset-IV) is under consideration in this order.

14. We now examine the reasons for delay explained by the petitioner. Main reasons for delay in the commissioning are heavy rains, fog and non- availability of shut-down for transportation of ICT at Sasaram sub-station which hampered the movement of huge consignments like reactors and transformers through a very busy railway route/crossing. Heavy rains and fog are normal seasonal variations. There is nothing abnormal in these events and must have been foreseen at the planning stage. The petitioner has not submitted any evidence to suggest that there was any extraordinary rain or fog causing disruption in construction activities. In case of Asset-I, two additional reasons, which are said to have contributed to the delay in commissioning, have been given. These are unavailability of shut down at tapping point and dead end tower of 400 kV Patna- Barh and Patna- Balia transmission line and change of route alignment. No documentary evidence has been provided by the petitioner. Whatever documents the petitioner has submitted only reveal that the petitioner has claimed liquidated damages amounting to ₹12.83 lakh from the vendor for delay in commissioning of the asset by five months. Thus delay is on account of the contractor hired by the petitioner. The beneficiaries cannot be saddled with cost as result of the default of the contractor. Similarly, the petitioner has not placed on record a shred of evidence that there was any delay in obtaining shut-down on railway crossing/route needed for transportation of ICT at the sub-station site or abnormally long time was taken in getting the permission for treecutting in case of Asset-IV. Therefore, delay of three months in case of Asset-I and of six months in case of Asset-IV is not being condoned. Details of IDC and IEDC disallowed are as follows:-

#### (₹ in lakh)

Asset-I						
Details of IDC and IEDC as per Management Certificate dated 18.11.2013						
	IDC	IEDC				
Up to March 2012	220.71	57.66				
April 2012 to Nov 2012	141.54	79.68				
Total IDC and IEDC claimed	362.25	137.34				
Details of IDC and IEDC disallowed for 3 months						
September 2012 to November 2012 (computed on pro rata basis from IDC and IEDC of April 2012 to November 2012)	35.39	29.88				
Total IDC and IEDC disallowed	35.39	29.88				

#### (₹ in lakh)

Asset-IV		
Details of IDC and IEDC as per Management Certificate		
	IDC	IEDC
Up to March 2012	701.66	180.19
April 2012 to February 2013	544.14	168.13
Total IDC and IEDC claimed	1245.80	348.32
Details of IDC and IEDC disallowed for 6 months		
September 2012 to February 2013 (computed on <i>pro</i> <i>rata</i> basis from IDC and IEDC of September 2012 to February 2013)	296.80	91.71
Total IDC and IEDC disallowed	296.80	91.71

## Cost over-run

15. The total estimated completion cost for Asset-I falls within the apportioned approved cost whereas in the case of Asset-IV, the estimated completion cost exceeds the apportioned approved cost by ₹463.46 lakh (after adjusting disallowed IDC and IEDC of ₹388.51 lakh). Since the petitioner has not submitted RCE for individual assets, capital expenditure for Asset-IV up to 31.3.2014 has been restricted by disallowing additional capital expenditure of ₹463.46 lakh for the year 2013-14.

## Treatment of initial spares

16. The actual cost on the date of commercial operation claimed by the petitioner is inclusive of the cost of initial spares of ₹27.36 lakh (for sub-station) and 20.96 lakh (for transmission line) in case of Asset-I and ₹355 lakh (for sub-station) in case of Asset-IV.

17. Regulation 8 of the 2009 Tariff Regulations provide for ceiling norms for capitalization of initial spares in respect of transmission system as under:

**"8. Initial Spares.** Initial spares shall be capitalised as a percentage of the original project cost, subject to following ceiling norms:

- (iv) Transmission system
  - (a) Transmission line 0.75%
  - (b) Transmission Sub-station 2.5%
  - (c) Series Compensation devices and HVDC Station 3.5%

Provided that where the benchmark norms for initial spares have been published as part of the benchmark norms for capital cost under first proviso to clause (2) of regulation 7, such norms shall apply to the exclusion of the norms specified herein.

18. Initial spares claimed by the petitioner are within the ceiling limits specified under

Regulation 8 of the 2009 Tariff Regulations. The ceiling limit of the initial spare will be

reviewed at the time of truing up, on the basis of actual capital expenditure incurred.

#### Projected additional capital expenditure

19. Clause (1) of Regulation 9 of the 2009 Tariff Regulations provides as under:-

"Additional Capitalisation: (1) The capital expenditure incurred or projected to be incurred, on the following counts within the original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (i) Undischarged liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital Spares within the original scope of work, subject to the provisions of Regulation 8;
- (iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court; and
- (v) Change in Law:"

20. Clause (11) of Regulation 3 of the 2009 Tariff Regulations defines "cut-off" date as

under:-

"Cut-off date" means 31<sup>st</sup> March of the year closing after 2 years of the year of commercial operation of the project, and in case the project is declared under commercial operation in the last quarter of the year, the cut-off date shall be 31<sup>st</sup> March of the year closing after 3 years of the year of commercial operation".

21. The additional capital expenditure claimed by the petitioner is within the cut-off date and is mainly on account of balance and retention payments. Therefore, additional capital expenditure has been allowed after restricting capital cost in case of Asset-IV due to cost over-run, as per details given hereunder:-

					(₹ in lakh)
Particulars	Apportioned Approved	Cost on Date of Commercial	Additional Expenditure	Capital Allowed	Capital Cost on
	Cost	Operation after deducting IDC/IEDC	2012-13	2013-14	31.3.2014
Asset-I	5771.48	4418.65	456.68	441.59	5316.92
Asset-IV	14056.58	11665.78	183.24	221656	14065.58

## Debt- equity ratio

22. Regulation 12 of the Tariff Regulations provides as under:-

"12. Debt-Equity Ratio (1) For a project declared under commercial operation on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of tariff:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

**Explanation-** The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.

(3) Any expenditure incurred or projected to be incurred on or after 1.4.2009 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this regulation."

Details of debt-equity ratio in respect of Asset-I and Asset-IV are given 23. hereunder:-

(₹ in lakh)
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Capital cost as on DOCO						
Asset-I						
Particulars	Amount	%				
Debt	3093.05	70.00				
Equity	1325.59	30.00				
Total	4418.65	100.00				
Asset-IV						
Debt	8166.05	70.00				
Equity	3499.73	30.00				
Total	11665.78	100.00				

24. Details of debt-equity ratio in respect of Asset-I and Asset-IV are given hereunder:-

(₹ in lakh)

Capital cost as on 31.3.2014					
Asset-I					
Particulars	Amount	%			
Debt	3721.84	70.00			
Equity	1595.07	30.00			
Total	5316.92	100.00			
Asset-IV					
Debt	9845.91	70.00			
Equity	4219.67	30.00			
Total	14065.58	100.00			

## **Return on equity**

25. Regulation 15 of the 2009 Tariff Regulations provides as under:-

"15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% for thermal generating stations, transmission system and run of the river generating station, and 16.5% for the storage type generating stations including pumped storage hydro generating stations and run of river generating station with pondage and shall be grossed up as per clause (3) of this regulation.

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**.

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concerned generating company or the transmission licensee, as the case may be.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

(5) The generating company or the transmission licensee as the case may be, shall recover the shortfall or refund the excess Annual Fixed charge on account of Return on Equity due to change in applicable Minimum Alternate/ Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission;

Provided further that Annual Fixed charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective financial year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations".

26. RoE allowed for the years 2012-2013 and 2013-2014 is given below:-

	Asset-I		Asset-I	V
Particulars	2012-13	2013-14	2012-13	2013-14
Opening Equity	1325.59	1462.59	3499.73	3554.71
Addition due to				
Additional	137.00	132.48	54.97	664.97
Capitalisation				
Closing Equity	1462.59	1595.07	3554.71	4219.67
Average Equity	1394.09	1528.83	3527.22	3887.19
Return on Equity	15 500/	15.50%	15 500/	15.50%
(Base Rate)	15.50%	15.50%	15.50%	15.50%
Tax rate for the year	11.330%	11.330%	11.330%	11.330%
2008-09 (MAT)	11.330 /6	11.330 //	11.330 //	11.330 /6
Rate of Return on	17.481%	17.481%	17.481%	17.481%
Equity (Pre Tax )	17.40170	17.40170	17.40170	17.40170
Return on Equity	81.23	267.26	51.38	679.52
(Pre Tax)	01.23	207.20	51.50	079.52

#### Interest on loan

27. Regulation 16 of the 2009 Tariff Regulations provides as under:-

"16. **Interest on loan capital** (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

28. In keeping with the provisions of Regulation 16, the petitioner's entitlement to interest on loan has been calculated on the following basis:-

(a) Gross amount of loan, repayment of instalments and rate of interest and weighted average rate of interest on actual average loan have been considered as per the petition.

(b) The repayment for the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that period.

(c) Notwithstanding moratorium period availed by the transmission licensee, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed.

(d) Weighted average rate of interest on actual average loan worked out as per (a) above is applied on the notional average loan during the year to arrive at the interest on loan.

29. Detailed calculations in support of the weighted average rate of interest have been given in Annexure I (for Asset-I) and Annexure II (for Asset-IV) to this order.

30. Based on the above, interest on loan has been calculated as per details given overleaf:-

(₹ in lakh)

	Asse	et - I	Asset - IV	
Particulars	2012-13	2013-14	2012-13	2013-14
Gross Normative Loan	3093.05	3412.73	8166.05	8294.31
Cumulative Repayment	0.00	82.07	0.00	51.73
upto previous year				
Net Loan-Opening	3093.05	3330.66	8166.05	8242.58
Addition due to	319.68	309.11	128.27	1551.59
additional capital				
expenditure				
Repayment during the	82.07	270.20	51.73	684.15
year				
Net Loan-Closing	3330.66	3369.57	8242.58	9110.03
Average Loan	3211.86	3350.12	8204.31	8676.30
Weighted Average Rate	9.4578%	9.4591%	9.2517%	9.2528%
of Interest on Loan				
Interest	101.26	316.89	63.25	802.80

## **Depreciation**

31. Regulation 17 of the 2009 Tariff Regulations provides as under:-

"17. **Depreciation** (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

Provided that in case of hydro generating stations, the salvage value shall be as provided in the agreement signed by the developers with the State Government for creation of the site;

Provided further that the capital cost of the assets of the hydro generating station for the purpose of computation of depreciable value shall correspond to the percentage of sale of electricity under long-term power purchase agreement at regulated tariff.

(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

32. The petitioner has claimed actual depreciation. In our calculations, depreciation has been calculated in accordance with clause (4) of Regulation 17 extracted above.

33. Both the assets were put under commercial operation during 2012-13. Accordingly, these assets will complete 12 years beyond 2013-14 and hence depreciation has been calculated annually based on Straight Line Method at the rates specified in Appendix-III to the 2009 Tariff Regulations, as per details given hereunder:-

(₹ in lakh)

	Ass	et - I	Asse	Asset - IV	
Particulars	2012-13	2013-14	2012-13	2013-14	
Opening Gross Block	4418.65	4875.33	11665.78	11849.02	
Addition due to Projected Additional Capitalisation	456.68	441.59	183.24	2216.56	
Closing Gross Block	4875.33	5316.92	11849.02	14065.58	
Average Gross Block	4646.99	5096.12	11757.40	12957.30	
Rate of Depreciation	5.2980%	5.3022%	5.2800%	5.2800%	
Depreciable Value	4182.29	4586.51	10581.66	11661.57	
Remaining Depreciable Value	4182.29	4504.44	10581.66	11609.84	
Depreciation	82.07	270.20	51.73	684.15	
Cumulative Depreciation	82.07	352.27	51.73	735.88	

## **Operation & maintenance expenses**

34. Clause (g) of Regulation 19 of the Tariff Regulations prescribes the norms for operation and maintenance expenses for the transmission system based on the type of

sub-station and the transmission line. Norms prescribed in respect of the elements covered in the instant petition are as under:-

Element	2009-10	2010-11	2011-12	2012-13	2013-14
D/C four or more conductor transmission line (₹ lakh per km)	0.940	0.994	1.051	1.111	1.174
400 kV bay (₹ lakh per bay)	52.40	55.40	58.57	61.97	65.46
765 kV bay (₹ lakh per bay)	73.36	77.56	81.99	86.68	91.64

35. The allowable O&M expenses for the assets are as under:-

Element	2009-10	2010-11	2011-12	2012-13 (Pro-rata for 4 months)	2013-14
		Asset-I			
8.72 Km. 400 kV D/C fo conductor T/L	ur -	-	-	3.23	10.24
400 kV Patna sub-station (4 Nos. 400 kV bays)	-	-	-	82.56	261.84
Total	-	-	-	85.79	272.08
		Asset-IV			
765/400 kV Sub-station at Sasaram	2009-10	2010-11	2011-12	2012-13 (Pro-rata for 1 month)	2013-14
1 No. 765 kV bay	-	-	-	7.22	91.64
1 No. 400 kV bay	-	-	-	5.16	65.46
Total	-	-	-	12.38	157.10

(₹ in lakh)

36. The petitioner has stated that O&M expenditure for 2009-14 tariff block had been arrived on the basis of normalized actual O&M expenses of the petitioner during the year 2003-04 to 2007-08. The wage hike of 50% on account of pay revision of the employees of public sector undertaking was also considered while calculating the O&M charges for tariff period 2009-14. The petitioner has submitted that it would approach the

Commission for suitable revision in the norms for O&M expenditure in case the impact of wage hike w.e.f 1.1.2007 is more than 50%.

37. While specifying the norms for Operation and Maintenance Expenses, the Commission has in the 2009 Tariff Regulations already factored 50% on account of pay revision of the employees of PSUs after extensive consultation with the stakeholders. At this stage there does not seem to be any justification for deviating from the norms. However, in case the petitioner separately approaches the Commission by making an appropriate application, the same shall be dealt with in accordance with law.

#### Interest on working capital

38. The petitioner is entitled to claim interest on working capital as per the 2009 Tariff Regulations. The components of the working capital and the petitioner's entitlement to interest thereon are discussed hereunder:-

## (i) Receivables

As per Regulation 18 (1) (c) (i) of the 2009 Tariff Regulations, receivables as a component of working capital will be equivalent to two months' fixed cost. The petitioner has claimed the receivables on the basis of 2 months' annual transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months' transmission charges.

## (ii) Maintenance spares

Regulation 18 (1) (c) (ii) of the Tariff Regulations provides for maintenance spares @ 15% per annum of the O & M expenses as part of the working capital

from 1.4.2009. The value of maintenance spares has accordingly been worked out.

## (iii) O & M expenses

Regulation 18(1) (c) (iii) of the Tariff Regulations provides for operation and maintenance expenses for one month to be included in the working capital. The petitioner has claimed O&M expenses for 1 month of the respective year. This has been considered in the working capital.

## (iv) Rate of interest on working capital

Interest on working capital has been worked out considering interest rate @13.5% (Base rate as on 1.4.2012, i.e. 10% and 350 basis points) for the assets. The interest on working capital for the assets covered in the petition has been worked out accordingly.

39. Necessary computations in support of interest on working capital are appended hereunder:-

			(* 111 laki	1)
	Ass	et - I	Asse	t - IV
Particulars	2012-13	2013-14	2012-13	2013-14
Maintenance Spares	38.61	40.81	22.28	23.57
O & M Expenses	21.45	22.67	12.38	13.09
Receivables	180.59	193.52	366.52	397.02
Total	240.64	257.01	401.19	433.68
Rate of Interest	13.50%	13.50%	13.50%	13.50%
Interest	10.83	34.70	4.51	58.55

## Transmission charges

40. The transmission charges being allowed for the transmission assets are summarized hereunder:-

				(
	Ass	et - I	Asse	t-IV
Particulars	2012-13	2013-14	2012-13	2013-14
Depreciation	82.07	270.20	51.73	684.15
Interest on Loan	101.26	316.89	63.25	802.80
Return on Equity	81.23	267.26	51.38	679.52
Interest on Working Capital	10.83	34.70	4.51	58.55
O & M Expenses	85.79	272.08	12.38	157.10
Total	361.17	1161.13	183.26	2382.11

41. The transmission charges approved for the year 2012-13 are on *pro rata* basis. The transmission charges allowed are lower than those claimed by the petitioner. This is for the reason of reduction in capital cost on account of time and cost over-run.

42. The transmission charges allowed are subject to truing up in accordance with the 2009 Tariff Regulations.

## Filing fee and the publication expenses

43. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. BRPL has submitted that the claim of the petitioner for filing fee and publication expenses is liable to be rejected in view of the order of the Commission dated 11.9.2008 in Petition No. 129 of 2005. The petitioner has clarified that reimbursement of expenditure has been claimed in terms of Regulation 42 of the 2009 Tariff Regulations. In accordance with the Commission's order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee directly from the beneficiaries on *pro-rata* basis. The petitioner shall also be entitled for reimbursement of the publication expenses in connection with the present petition, directly from the beneficiaries on *pro-rata* basis.

#### Licence fee

44. The petitioner has submitted that in O&M norms for tariff block 2009-14 the cost associated with license fees had not been captured and the license fee may be allowed to be recovered separately from the respondents. BRPL has submitted that the petitioner's request for reimbursement for licence fee should be rejected as license fee is the eligibility fee of a licence holder and it is the onus of the petitioner. The petitioner has clarified that the licence fee has been a new component of cost to the transmission licence under O&M stage of the project and has become incidental to the petitioner only from 2008-09.

45. The petitioner shall be entitled for reimbursement of licence fee in accordance with Regulation 42 A (1) (b) of the 2009 Tariff Regulations.

## Service tax

46. The petitioner has made a prayer to be allowed to bill and recover the service tax on transmission charges separately from the respondents, if it is subjected to such service tax in future. The BRPL has objected to recovery of service tax from the beneficiaries in future as CBEC has exempted service tax on transmission. The petitioner has clarified that if notifications regarding granting of exemption to transmission service are withdrawn at a later date, the beneficiaries shall have to share the service tax paid by the petitioner. We consider petitioner's prayer pre-mature and accordingly this prayer is rejected.

## **Sharing of Transmission Charges**

47. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

48. This order disposes of Petition Nos. 101/TT/2012.

(A.K. Singhal) Member (M. Deena Dayalan) Member

(Gireesh B. Pradhan) Chairperson

## CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN ASSET-I

	Details of Loan	2012-13	2013-14
1	Bond XXXIII	2012 10	2010 14
•	Gross loan opening	100.00	100.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	0.00	0.00
	Net Loan-Opening	100.00	100.00
	Additions during the year	0.00	0.00
	•••		
	Repayment during the year	0.00	0.00
	Net Loan-Closing	100.00	100.00
	Average Loan	100.00	100.00
	Rate of Interest	8.64%	8.64%
	Interest	8.64	8.64
	Rep Schedule	12 Annual instalments fr	om 8.7.2014
2	Bond XXXVIII	400.00	400.00
	Gross loan opening	180.00	180.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	400.00	400.00
	Net Loan-Opening	180.00	180.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	180.00	180.00
	Average Loan	180.00	180.00
	Rate of Interest	9.25%	9.25%
	Interest	16.65	16.65
	Rep Schedule	Bullet Payment 9.	3.2027
3	Bond XXIX		
5	Gross loan opening	50.00	50.00
	Cumulative Repayment upto	0.00	4.17
	DOCO/previous year	0.00	4.17
	Net Loan-Opening	50.00	45.83
	Additions during the year	0.00	0.00
			0.00
		4.47	4.47
	Repayment during the year	4.17	4.17
	Net Loan-Closing	45.83	41.67
	Average Loan	47.92	43.75
	Rate of Interest	9.20%	9.20%
	Interest	4.41	4.03
	Rep Schedule	12 Annual instalments from 12.3.2013	
4	Bond XXVIII		
4		50.00	50.00
	Gross loan opening	50.00	
	Cumulative Repayment upto DOCO/previous year	0.00	4.17

	Net Loan-Opening	50.00	45.83
	Additions during the year	0.00	0.00
			0.00
	Depayment during the year	4.47	1 1 7
	Repayment during the year Net Loan-Closing	4.17	4.17 41.67
		43.83	41.07
	Average Loan Rate of Interest		9.33%
	Interest	9.33%	
	Rep Schedule	12 Annual instalments from	4.08
			15.12.2012
5	SBI (21.3.2012)		
	Gross loan opening	470.00	470.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	470.00	470.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	470.00	470.00
	Average Loan	470.00	470.00
	Rate of Interest	10.50%	10.50%
	Interest	49.35	49.35
	Rep Schedule	22 half yearly instalments fro	om 31.8.2016
6	Bond XXXIV		
	Gross loan opening	135.00	135.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	(07.00)	
	Net Loan-Opening	135.00	135.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	135.00	135.00
	Average Loan	135.00	135.00
	Rate of Interest	8.84%	8.84%
	Interest	11.93	11.93
	Rep Schedule	12 Annual instalments from	21.10.2014
7	Bond XXXI		
-	Gross loan opening	50.00	50.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		0.00
	Net Loan-Opening	50.00	50.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	4.17
	Net Loan-Closing	50.00	45.83
	Average Loan	50.00	47.92
	Rate of Interest	8.90%	8.90%
	Interest	4.45	4.26
	Rep Schedule	12 Annual instalments from	
8	Bond XL		

	Gross loan opening	1333.74	1333.74
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	1333.74	1333.74
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	1333.74	1333.74
	Average Loan	1333.74	1333.74
	Rate of Interest	9.30%	9.30%
	Interest	124.04	124.04
	Rep Schedule	12 Annual instalments from	n 28.6.2016
	-		
9	Bond XXXVI		
	Gross loan opening	320.00	320.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	320.00	320.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	320.00	320.00
	Average Loan	320.00	320.00
	Rate of Interest	9.35%	9.35%
	Interest	29.92	29.92
	Rep Schedule	15 Annual instalments from	n 29.8.2016
10	XXXIX		
10	Gross loan opening	150.00	150.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	0.00	0.00
	Net Loan-Opening	150.00	150.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	150.00	150.00
	Average Loan	150.00	150.00
	Rate of Interest	9.40%	9.40%
	Interest	14.10	14.10
	Rep Schedule	Bullet Payment 29.3	
		Builet Payment 29.3	.2021
11	Bond XXX		
	Gross loan opening	50.00	50.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	50.00	50.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	4.17
	Net Loan-Closing	50.00	45.83
	Average Loan	50.00	47.92
	Rate of Interest	8.80%	8.80%
	Interest	4.40	4.22
	Rep Schedule	12 Annual instalments fron	
4.0	<b>B</b>	1	
12	Bond XXXV		

Gross loan opening	250.00	250.00
Cumulative Repayment upto	0.00	0.00
DOCO/previous year		
Net Loan-Opening	250.00	250.00
Additions during the year	0.00	0.00
Repayment during the year	0.00	0.00
Net Loan-Closing	250.00	250.00
Average Loan	250.00	250.00
Rate of Interest	9.64%	9.64%
Interest	24.10	24.10
Rep Schedule	12 Annual instalments from 31.5.2015	
Total Loan		
Gross loan opening	3138.74	3138.74
Cumulative Repayment upto	0.00	8.33
DOCO/previous year		
Net Loan-Opening	3138.74	3130.41
Additions during the year	0.00	0.00
Repayment during the year	8.33	16.67
Net Loan-Closing	3130.41	3113.74
Average Loan	3134.57	3122.07
Weighted Average Rate of	9.4578%	9.4591%
Interest		
Interest	296.46	295.32

# CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN ASSET-IV

	Details of Loan	2012-13	2013-14
1	Bond XXXIII		
	Gross loan opening	550.00	550.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	0.00	0.00
	Net Loan-Opening	550.00	550.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	550.00	550.00
	Average Loan	550.00	550.00
	Rate of Interest	8.64%	8.64%
	Interest	47.52	47.52
	Rep Schedule	12 Annual instalments fro	
			JIII 0.7.2014
2	Bond XLI		
	Gross loan opening	678.00	678.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year	0.00	0.00
	Net Loan-Opening	678.00	678.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	678.00	678.00
	Average Loan	678.00	678.00
	Rate of Interest	8.85%	8.85%
	Interest	60.00	60.00
	Rep Schedule	12 Annual instalments from	
3	Bond XXIX		
	Gross loan opening	50.00	50.00
	Cumulative Repayment upto	0.00	4.17
	DOCO/previous year		
	Net Loan-Opening	50.00	45.83
	Additions during the year	0.00	0.00
	Repayment during the year	4.17	4.17
	Net Loan-Closing	45.83	41.67
	Average Loan	47.92	43.75
	Rate of Interest	9.20%	9.20%
	Interest	4.41	4.03
	Rep Schedule	12 Annual instalments from 12.3.2013	
4	Bond XXVIII		
	Gross loan opening	50.00	50.00
	Cumulative Repayment upto	4.17	4.17
	DOCO/previous year		
	Net Loan-Opening	45.83	45.83

	Additions during the year	0.00	0.00
	Repayment during the year	0.00	4.17
	Net Loan-Closing	45.83	41.67
	Average Loan	45.83	43.75
	Rate of Interest	9.33%	9.33%
	Interest	4.28	4.08
	Rep Schedule	12 Annual instalments from	
5	SBI (21.3.2012)		
	Gross loan opening	300.00	300.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	300.00	300.00
	Additions during the year	0.00	0.00
	5 7		
	Repayment during the year	0.00	0.00
	Net Loan-Closing	300.00	300.00
	Average Loan	300.00	300.00
	Rate of Interest	10.45%	10.45%
	Interest	31.35	31.35
	Rep Schedule	22 half yearly instalments fr	rom 31.8.2016
6	Bond XXXIV		
•	Gross loan opening	555.00	555.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	555.00	555.00
	Additions during the year	0.00	0.00
	5,		
	Repayment during the year	0.00	0.00
	Net Loan-Closing	555.00	555.00
	Average Loan	555.00	555.00
	Rate of Interest	8.84%	8.84%
	Interest	49.06	49.06
	Rep Schedule	12 Annual instalments from	n 21.10.2014
7	Bond XXXI		
	Gross loan opening	500.00	500.00
	Cumulative Repayment upto	0.00	0.00
	DOCO/previous year		
	Net Loan-Opening	500.00	500.00
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	41.67
	Net Loan-Closing	500.00	458.33
i .			479.17
	Average Loan	500.00	11 0.11
	Average Loan Rate of Interest	8.90%	
			8.90%
	Rate of Interest	8.90%	8.90% 42.65
8	Rate of Interest Interest	8.90% 44.50	8.90% 42.65

	Rep Schedule	12 Annual instalments from	1 29.9.2013
	Interest	8.80	8.43
	Rate of Interest	8.80%	8.80%
	Average Loan	100.00	95.83
	Net Loan-Closing	100.00	91.67
	Repayment during the year	0.00	8.33
	Additions during the year	0.00	0.00
	Net Loan-Opening	100.00	100.00
	DOCO/previous year		
	Cumulative Repayment upto	0.00	0.00
	Gross loan opening	100.00	100.00
11	Bond XXX		
	Rep Schedule	Bullet Payment 29.3	.2027
	Interest	18.80	18.80
	Rate of Interest	9.40%	9.40%
	Average Loan	200.00	200.00
	Net Loan-Closing	200.00	200.00
	Repayment during the year	0.00	0.00
	Additions during the year	0.00	0.00
	Net Loan-Opening	200.00	200.00
	DOCO/previous year		
	Cumulative Repayment upto	0.00	0.00
	Gross loan opening	200.00	200.00
10	XXXIX		
			. 20.0.2010
	Rep Schedule	15 Annual instalments fron	
	Interest	248.24	248.24
	Rate of Interest	9.35%	9.35%
	Average Loan	2655.00	2655.00
	Repayment during the year Net Loan-Closing	2655.00	2655.00
	Additions during the year	0.00	0.00
	Net Loan-Opening	2655.00	<u>2655.00</u> 0.00
	DOCO/previous year	2055.00	0055 00
	Cumulative Repayment upto	0.00	0.00
	Gross loan opening	2655.00	2655.00
9	Bond XXXVI		
	Rep Schedule	12 Annual instalments from	n 28.6.2016
	Interest	186.00	186.00
	Rate of Interest	9.30%	9.30%
	Average Loan	2000.00	2000.00
	Net Loan-Closing	2000.00	2000.00
	Repayment during the year	0.00	0.00
	Additions during the year	0.00	0.00
	Net Loan-Opening	2000.00	2000.00
	DOCO/previous year	0.00	0.00
	Gross loan opening Cumulative Repayment upto	2000.00	<u>2000.00</u> 0.00

Gross loan opening	800.00	800.00
Cumulative Repayment upto	0.00	0.00
DOCO/previous year		
Net Loan-Opening	800.00	800.00
Additions during the year	0.00	0.00
Repayment during the year	0.00	0.00
Net Loan-Closing	800.00	800.00
Average Loan	800.00	800.00
Rate of Interest	9.64%	9.64%
Interest	77.12	77.12
Rep Schedule	12 Annual instaln	nents from 31.5.2015
Total Loan		
Gross loan opening	8438.00	8438.00
Cumulative Repayment upto	4.17	8.33
DOCO/previous year		
Net Loan-Opening	8433.83	8429.67
Additions during the year	0.00	0.00
Repayment during the year	4.17	58.33
Net Loan-Closing	8429.67	8371.33
Average Loan	8431.75	8400.50
Weighted Average Rate of	9.2517%	9.2528%
Interest		
Interest	780.08	777.28